



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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संचार विभाग, केंद्रीय कार्यालय, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई - 400 001

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March 06, 2025

RBI imposes monetary penalty on Sri Basaveshwar Sahakar Bank Niyamitha, Gulbarga, Karnataka

The Reserve Bank of India (RBI) has, by an order dated March 03, 2025, imposed a monetary penalty of ₹ 2.00 lakh (Rupees Two Lakh only) on Sri Basaveshwar Sahakar Bank Niyamitha, Gulbarga, Karnataka (the bank) for non-compliance with certain directions issued by RBI on 'Exposure Norms and Statutory / Other Restrictions – UCBs', 'Donations / Contributions for Public / Charitable purposes out of profits of UCBs' and '[Know Your Customer \(KYC\)](#)'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2023. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charges against the bank were sustained, warranting imposition of monetary penalty:

The bank had:

- i) breached the prudential inter-bank (gross) and inter-bank counter party exposure limits;
- ii) made donations in excess of the prescribed regulatory limit; and
- iii) failed to upload the KYC records of customers onto Central KYC Records Registry (CKYCR) within the prescribed timeline.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of this monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

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(Puneet Pancholy)
Chief General Manager